GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **LOK SABHA**

UNSTARRED QUESTION NO.: 2740 (To be answered on the 2nd August 2018)

FLIGHT CANCELLATION POLICY OF AIRLINES

2740. SHRI B.N. CHANDRAPPA SHRI PRALHAD JOSHI

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the Ministry proposes to review cancellation policy of airlines and if so, the details thereof;

(b) whether on changing name and cancelling tickets within 24 hours entail

charges and if so, the details thereof;

(c) whether the Government is aware that passengers are not informed by airlines about flight cancellation well in advance thereby putting them into great hardships at last minutes of travel and if so, the details thereof;

(d) the number of such cases of cancellation of flights reported during the last

three years and the current year, airline and year-wise;

(e) whether the Government is taking any measures to prevent such incidents and make the air travel comfortable to all air passengers; and

(f) if so, the details thereof and the measures being taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में अन्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Directorate General of Civil Aviation (DGCA) has proposed draft amendments in CAR Series M. Part -II, titled "Refund of Airline Tickets to Passengers of Public Transport Undertakings". Salient features of proposed changes to regulations are as follows:

-- Introduction of compensation for passengers who miss their connecting flights due to delay, cancellation or denied boarding.

-- Option of full refund to passenger in case of delay beyond 6 hours of original

departure time.

-- Airline to provide Lock-in option for 24 hours after booking ticket where ticket can be cancelled without any charges.

- No additional charge for correction in name (same person) within 24 hours of booking the ticket.
- (c)&(d): In order to reduce inconvenience caused to the passengers as a result of the cancellations of the flights on which they are booked to travel, under the provision of the prevailing regulation, airline shall inform the passenger of the cancellation at least two weeks before the scheduled time of departure and arrange alternate flight/refund as acceptable to the passenger. Aggrieved passengers are free to take up their grievance in this regard with DGCA and at Airsewa, which are taken up with the concerned airlines for redressal in a time bound manner.

As reported by the airlines as part of monthly submission of traffic data, airline wise details in respect of cancellation of flights due to various reasons, number of passenger affected and compensation provided, for the period 2015, 2016, 2017 & current rear (Up to June) is at Annexure-1.

(e) & (f): In order to ensure appropriate protection for the air travellers in case of flight disruptions like denied boarding, flight cancellation and delays, DGCA issued Civil Aviation Requirements, Section 3 - Air Transport, Series 'M', Part-IV titled "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights"

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